

Annexure-7														
Name of the corporate debtor: KKSpun India Limited ; Date of commencement of CIRP: 11-07-2025 ; List of creditors as on: 10.08.2026														
List of operational creditors (Government dues) (Amount in₹)														
Sl. No.	Details of Claimant			Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Gover nment	Identifi cation No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Employees' State Insurance Corporation	Government of Haryana	-	25.07.2025	₹ 8,408.00	₹ 3,634.00	Operational Creditor	-	0%	-	-	4,774.00	₹ -	-
2	Central Excise and Central Goods and Services Tax Division-Tijara, Bhiwadi	Central Government	-	25.08.2025	₹ 6,75,000.00	₹ -	Operational Creditor	-	0%	-	-	6,75,000.00	₹ -	-
3	State Tax Department Gujarat formerly known as Commercial Tax Department - Gujarat	Government of Gujarat	-	30.08.2025	₹ 3,50,74,313.00	₹ 3,34,70,246.00	Operational Creditor	-	0%	-	-	16,04,067.00	₹ -	-
4	Excise and Taxation Department - Faridabad	Government of Haryana	-	09.09.2025	₹ 2,14,34,077.00	₹ 2,13,89,077.00	Operational Creditor	-	0%	-	-	45,000.00	₹ -	-
5	State Tax Department, Bhiwadi	GST	-	07-10-2025	₹ 9,85,12,782.00	₹ 12,34,093.00	Operational Creditor	-	0%	₹ 8,26,29,103.00	-	1,46,49,586.00	₹ -	-
6	Employeeess Provident Fund Organisation	Government of Haryana	-		₹ 1,89,624.00	₹ 18,664.00						1,70,960.00	₹ -	
	Total		-	-	₹ 15,58,94,204.00	₹ 5,61,15,714.00		-	0%	₹ 8,26,29,103.00		1,71,49,387.00	₹ -	

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

3. The claims where admitted are subject to further revision/substantiation/modificati on on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substanti ation/modification.

4. Information / evidence / clarification may also be pending from l Creditor/Management/Employees for the daims under further verification.